

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-112

IA-3379/2020

In

IB 1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr
Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd

...FINANCIAL CREDITOR

...RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 21.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)

PRESENT:

For the Applicant/FC	: Mr. Shikhil Suri, Mr. Shiv Kr. Suri, Ms. Nikita Thapar, Advocates
For the Intervener/RP	: Mr. Rishabh Jain, Advcate.
For the NPCL	: Mr. Divyanshu Gupta, Advocate.
For the Erstwhile IRP	: Ms. Shweta Saini Advocate.

ORDER

IA-3379/2020:-

Resolution Professional along with counsel is present. The Counsel for NPCL is present. Counsel for the Erstwhile IRP is present. It is submitted by the counsel for the Resolution Professional that the CoC has taken certain decisions and time is required for implementation of the same and prayed for adjournment.

The counsel for the NPCL submitted that part payments of the charges for the months of October and November 2020 were made and rest of the charges need to be paid.

The counsel for the erstwhile IRP submitted that expenses incurred during the CIR Process have not been approved by the COC. The RP is directed to seek all details from the erstwhile IRP and place the matter in next meeting of the COC for taking approval of the expenses incurred.

List the matter on 28th January, 2021.

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(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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